

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-423/2016 in
OA-3029/2013**

New Delhi, this the 09th day of August, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Sh. Bhram Dutt Yadav, Age-66+ years,
S/o late Sh. Ram Rikh,
R/o House No. 223, Khasra No. 211,
Shani Bazar,
Village Rajokir,
New Delhi-110038.

... Petitioner

(through Sh. Sachin Chauhan)

Versus

1. Sh. R.R. Singh,
Commissioner of Income Tax (Appeals) VII,
Office of Income Tax Commissioner (Appeals) VII,
Laxmi Nagar, Aayakar Bhawan,
New Delhi-110092.

2. Sh. Rajesh Kumar,
DDO Headquarters (Finance),
Room No. 369,
C.R. Building, New Delhi. ... Respondents

(through Sh. R.V. Sinha)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for the alleged non compliance of our order dated 28.03.2016, the operative part of which reads as follows:

"13. For the foregoing reasons, and on the facts and in the circumstances of the case, I direct respondent nos. 2 to 8 to forthwith release the pension and all other retirement benefits to the applicant. The said respondents are also directed to pay to the applicant interest at GPF rate on all the retirement dues from the

date following the date of his retirement till the date of actual payment. The said respondents shall comply with the directions contained in this order within three months from today."

2. In compliance thereof, the respondents have filed their affidavit on 19.01.2017 in which they have submitted that all retirement dues of the petitioner namely, GPF, Leave Encashment, Gratuity, Commutation of Pension and also interest on Leave Encashment, Gratuity, Commutation of Pension and Arrear of Provisional Pension have been paid to him. The applicant has not denied receipt of payment of these amounts. However, his submission is that full interest payment of an amount of Rs. 33,000/- of insurance scheme has not been made to him.
3. Be that as it may, we are satisfied that our order has been substantially complied with. Accordingly, we close this CP. Notices issued to the alleged contemnors are discharged. The petitioner shall make a representation regarding his surviving grievances to the respondents who shall pass appropriate orders on the same within six weeks.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/